

ITEM NO.1

COURT NO.9

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 13924/2024

[Arising out of impugned final judgment and order dated 22-08-2024 in CRLA(SJ) No. 3192/2024 passed by the High Court of Judicature at Patna]

BALESHWARI DEVI

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

IA No. 231155/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 231153/2024 - EXEMPTION FROM FILING O.T.

IA No. 231152/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 281558/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(CrI) No. 2353/2025 (II-A)

IA No. 40061/2025 - EXEMPTION FROM FILING O.T.

IA No. 40065/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(CrI) No. 2358/2025 (II-A)

IA No. 40117/2025 - EXEMPTION FROM FILING O.T.

IA No. 40116/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(CrI) No. 2332/2025 (II-A)

IA No. 39596/2025 - EXEMPTION FROM FILING O.T.

IA No. 39595/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(CrI) No. 4153/2025 (II-A)

FOR ADMISSION

IA No. 70951/2025 - EXEMPTION FROM FILING O.T.

IA No. 70947/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 28-04-2025 These matters were called on for hearing today.

CORAM :

**HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE**

**For Petitioner(s) :Mr. C. U Singh, Sr. Adv.
Mr. Yash S. Vijay, AOR**

**For Respondent(s) :
Mr. Anshul Narayan, Addl. Standing Counsel, Adv.
Mr. Prem Prakash, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. It appears that pursuant to the non bailable warrant issued by this Court, respondent no.2 in SLP(Crl.) No. 13924/2024 was arrested and now, he is in judicial custody.**
- 2. It appears that respondent nos.2 and 3 in SLP(Crl) No. 4153/2025 and respondent no.2 in rest of the matters, are not served.**
- 3. Let fresh notice be issued to the unserved respondents, to be served through the concerned SHO, returnable after three weeks.**

**(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT**

**(MAMTA RAWAT)
ASSISTANT REGISTRAR**